

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
20-03-2024 AT 10:30 AM**

**CP (IB) No.677/7/HDB/2018**

**And**

**Cont. A (IBC) 3/2023 in CP (IB) No.677/7/HDB/2018**

u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

State Bank of India

...Financial Creditor

**VS**

VMC Systems Ltd

...Corporate Debtor

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**Cont. A (IBC) 3/2023**

1<sup>st</sup> and 3<sup>rd</sup> Contemnors are present through VC. 2<sup>nd</sup> Contemnors are present in person. It is represented by the Contemnors 1 and 3 that their age and presently ill and not in a position to physically attend the Tribunal. Considering the representation, the physical presence of Contemnors 1 and 3 dispensed with. **For orders call on 01.04.2024.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**